

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 373 OF 2019 & 365 OF 2019 IN
DFR NO. 4257 OF 2018

Dated: 15th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tata Power Company Limited (Transmission)

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Sahai
Ms. Apoorva Misra
Ms. Molshree Bhatnagar

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

ORDER

IA No. 365 of 2019

(For Condonation of Delay in Filing the Appeal)

The learned counsel appearing for the Appellant submitted that, there is a delay of 04 days in filing the Appeal. Further, he pointed out and submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing the Appeal, the Appellant has explained the delay satisfactorily in the application and sufficient cause has been shown. The

same was accepted and the delay in filing the Appeal is condoned. IA No.365 of 2019 is allowed.

IA No. 373 of 2019
(For Condonation of Delay in re-filing the Appeal)

We have heard the learned counsel, Mr. Hemant Sahai appearing for the Appellant.

The learned counsel appearing for the Appellant submitted that, there is delay of 54 days in re-filing the Appeal. Further, he submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in re-filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in re-filing the Appeal, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in re-filing the Appeal is condoned. IA No.373 of 2019 is allowed.

DFR NO. 4257 OF 2018

Registry is directed to number the appeal and list the matter for admission on **18.03.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member